

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 251 OF 2016**

**Dated: 22<sup>nd</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Bhakra-Beas Management Board (BBMB) ...Appellant(s)  
Vs.  
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal  
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1  
Mrs. Swapna Seshadri  
Mr. Sandeep Rajpurohit for R.2

**ORDER**

On our instructions, this matter is listed today for directions because we wanted to ascertain whether the Appellant and Respondent No.2 have any objection to the additional documents, which Respondent No.1 wishes to place on record.

Learned counsel for the Appellant and Respondent No.2 state that they have no objection for placing on record the additional documents, which Respondent No.1 wishes to bring on record. Hence, the additional documents are taken on record.

List the matter on **29.03.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**